

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/Misc./41593/2018 and ST/147/2011

(Arising out of Order-in-Original No. 5/2010 dated 10.12.2010 passed by the Commissioner of Customs and Central Excise, Salem)

Commissioner of GST & Central Excise, Salem

Appellant

Vs.

Yes and Yes Hitech Promoters Pvt. Ltd.

Respondent

Appearance

Ms. T. Usha Devi, DC (AR) for the Appellant

Ms. K.C. Aarthi, Advocate for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **29.08.2018**

Final Order No. **42318 / 2018**

Per Bench

Revenue says that as per the litigation policy of the Board, they propose to withdraw this appeal filed by Revenue through this miscellaneous application.

2. Prayer of Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous application is also disposed accordingly.

(Operative portion of the order was
pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex